

CCP 66/07

14/05 (D.B.)

In compliance
with Hon Bench's
order dt 7-8-08
no document/compliance
report received
within the time
granted by Hon.
Bench by respondents
Office note dt
06/8/08 is resubmitted

Adm

09/9/08

26/8/08

Sri S. S. Sharma for applicant &
Sri B. B. Paul for respondents.

Sri Sharma, learned counsel for
applicant has fairly conceded that
this CCP has been rendered infructuous
in view of order passed by Hon. High
Court.

CCP is accordingly dismissed. Notice
issued are hereby discharged.

M. J. Pantam
(Mangulika Pantam)
M(A)

(A. K. Gann)
M(J)

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J. Pan 31/10/08